

क्षेत्र में होगा और उसकी क्षमता 1,25,000 मीटरी टन नाइट्रोजन और 1,08,500 मीटरी टन फास्फेट (पी2 ओ5) होगी। गोआ उर्वरक कारखाना गैर-सरकारी क्षेत्र में होगा और उसकी क्षमता 1,60,000 मीटरी टन नाइट्रोजन (एन) और 80,000 फास्फेट (पी2 ओ5) होगी। दुर्गापुर परियोजना का निर्माण-कार्य शुरू हो गया है।

इसके अतिरिक्त उर्वरक कारखानों को लगाने में दिलचस्पी दिखाने वाली फर्मों जैसे मैसर्स बैचलर कारपोरेशन और अन्य विदेशी फर्मों के प्रस्तावों पर विचार किया जा रहा है।

#### Possible Infiltration of Indonesians in Andamans

\*371. { Shri P. C. Borooah:  
Shri P. R. Chakraverti:  
Shri Surendra Pal Singh:  
Shri Yashpal Singh:  
Shri M. L. Dwivedi:  
Shri Bhagwat Jha Azad:  
Shri Hem Barua:  
Shri Vishwa Nath Pandey:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government's attention has been drawn to the statement of the President of the Andamans Congress Committee reported in the *Statesman* of the 6th January, 1965 to the effect that the settlers of the Islands had become apprehensive about possible infiltration by Indonesians into the Islands; and

(b) if so, the steps taken by Government to prevent such infiltration?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):**

(a) and (b). Government has seen the statement of the President of the Andamans Congress Committee reported in the *Statesman* of the 6th January, 1965. This apprehension does not seem to have any basis. Appropriate measures for the security of the Islands have been and are being taken.

#### Explosions in Delhi

Shri Yashpal Singh:  
Shri M. L. Dwivedi:  
Shri Bhagwat Jha Azad:  
Shri Rameshwar Tanti:  
Shri Naval Prabhakar:  
Shri R. S. Tiwary:  
Shri S. C. Samanta:  
Shri Surendra Pal Singh:  
Shri D. C. Sharma:  
Shri Prakash Vir Shastri:  
Shri Jagdev Singh

Siddhanti:

Shrimati Savitri Nigam:  
Shri P. R. Chakraverti:  
Shri Heda:  
\*372. { Shri Bishwanath Roy:  
Shri Brajeshwar Prasad:  
Shri Bal Krishna Singh:  
Shri Rajdeo Singh:  
Shri Onkar Lal Berwa:  
Shri Narendra Singh  
Mahida:

Shri Solanki:  
Shri Narasimha Reddy:  
Shri Daljit Singh:  
Shri Sham Lal Saraf:  
Shri Chuni Lal:  
Shri Hem Raj:  
Shri P. L. Barupal:  
Shri Surya Prasad:  
Shri M. Rampure:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 442 on the 9th December, 1964 and state:

(a) whether any cases of explosions have since been reported in the Capital;

(b) if so, the broad outlines thereof;

(c) whether any culprits have been apprehended and punished; and

(d) the other special measures taken to prevent the occurrence of such explosions and the extent of success achieved by those measures?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):**

(a) Yes, Sir. Five more cases of cracker explosion have been reported in Delhi after the explosion on the 29th November, 1964, on Asaf Ali Road.

(b) to (d). The statements (I and II) are laid on the Table of the House. [Placed in Library, see No. No. LT-3954/65].

### Article 370 of Constitution

Shri Hari Vishnu Kamath:  
 Shri Yashpal Singh:  
 Shri M. L. Dwivedi:  
 Shri Hukam Chand Kach-  
 havalya:  
 Shri Onkar Lal Berwa:  
 Shri Prakash Vir Shastri:  
 Shri Jagdev Singh  
 Siddhanti:  
 Shri Bade:  
 Shri Bishwanath Roy:  
 \*373. Shrimati Savitri Nigam:  
 Shri Bhagwat Jha Azad:  
 Shri Jashwant Mehta:  
 Shri Bibhuti Mishra:  
 Shri D. C. Sharma:  
 Shri Hem Raj:  
 Shri Abdul Ghani Goni:  
 Shri P. C. Borooah:  
 Shri Ramachandra Ulaka:  
 Shri Balmiki:  
 Shri Himatsingka:  
 Shri Rameshwar Tantia:  
 Shri Maheswar Nalk:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Chief Minister of Jammu and Kashmir has been sound-  
 ed or consulted about the necessity  
 or desirability of the abrogation of  
 Article 370 of the Constitution so as  
 promote the process of full integra-  
 tion of that State with the rest of the  
 Indian Union;

(b) if so, his reaction thereto; and

(c) if not, the reasons therefor?

The Minister of State in the Minis-  
 try of Home Affairs (Shri Hathi):

(a) No, Sir.

(b) Does not arise.

(c) The views of the Government of  
 India regarding the question of abro-  
 gating Article 370 were explained by  
 the Home Minister in the House on  
 4th December, 1964 in connection with  
 Shri Prakash Vir Shastri's Bill. In

the light of these they do not think  
 that any fresh consultation with the  
 Government of Jammu and Kashmir  
 is necessary at present.

### Procedure for Issuing Licences

\*374. Dr. L. M. Singhvi: Will the  
 Minister of Home Affairs be pleased  
 to refer to the reply given to Starred  
 Question No. 313 on the 2nd Decem-  
 ber, 1964 and state:

(a) the various suggestions and  
 proposals received by Government  
 and those which are actively under  
 their consideration regarding the im-  
 provement of existing procedures for  
 issue of licences, permits and quotas;

(b) the agency, authority or body  
 of individuals examining these sug-  
 gestion and by when a decision is  
 likely to be taken; and

(c) whether there is any proposal  
 to set up a quasi-judicial authority  
 on the pattern of License Justices in  
 the United Kingdom to advise Gov-  
 ernment in such matters?

The Minister of Home Affairs (Shri  
 Nanda): (a) The suggestions and  
 proposals received relate to:

(i) the setting up of non-political  
 autonomous or statutory boards  
 or quasi-judicial bodies like  
 License Justices in the United  
 Kingdom for issue of licences,  
 permits and quotas; and

(ii) trade associations or their re-  
 presentatives being associated  
 in the matter of granting them;

(b) The Department of Administra-  
 tive Reforms is collecting necessary  
 data on the present procedures  
 governing the issue of different kinds  
 of licences and permits for examining  
 the question of effecting improve-  
 ments in the existing procedures in  
 the light of such data and the sug-  
 gestions referred to above. As soon  
 as complete data becomes available,  
 the matter will be considered in all its  
 aspects;

(c) No, Sir. As indicated in (a)  
 above, the suggestion in this regard